

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 87 of 1996

Wednesday this the 7th day of February, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N.P.Sreenivasan,
Senior Stenographer,
Central Plantation Crops Research Institute,
Kudlu PO, Kasargod. Applicant

(By Advocate Mr. P.V.Mohanan)

Vs.

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhavan, Dr.Rajendra Prasad Road,
New Delhi-110 001.
2. The Director,
Central Plantation Crops Research
Institute, Kudlu .PO, Kasargod. Respondents

(By Advocate Mr. CN Radhakrishnan)

The application having been heard on 7.2.1996, the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a non-scientific personnel of the
Central Plantation Crops Research Institute challenges
A2 and A3 orders. These orders contemplate the allot-
ment of nine double room suites and six single room
suites to Scientists. According to applicant non-
scientific personnel also are eligible to be considered
alongwith scientific personnel and the rules evidenced
by A2 is contrary to the rules framed by the apex body

contd...

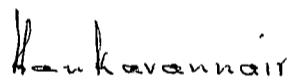
namely the Indian Council of Agricultural Research. We think that the grievance of applicant should be considered by the Indian Council of Agricultural Research and not by this Tribunal, atleast at this stage. Applicant may move the first respondent Director General, Indian Council of Agricultural Research by an appropriate representation. Standing counsel appearing on notice submits that the Director General, Indian Council of Agricultural Research will consider the representation and pass a speaking order thereon within two months from the date of receipt of the representation. The allotment made by the second respondent will naturally be subject to such decision as first respondent may take.

2. Original application is disposed of as aforesaid. No costs.

Dated 7th February, 1996.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

*ks72/-

LIST OF ANNEXURES

1. Annexure A-2 : True copy of the Circular No.38(4)/85-DRA-Estt. dated 10.1.1996 along with copy of Allotment Rule issued by the 2nd Respondent.
2. Annexure A-3: True copy of the proceedings No.F.38(4)85-DRA-Estt. dated 11.1.1996 issued by the 2nd Respondent.

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